

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-52/2006/950/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong.

Dated Guwahati, the 8th February, 2024.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/2024/1093 Dated 05.02.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for six days from 12.02.2024 to 17.02.2024, along with station leave permission, from the evening of 09.02.2024 till the morning of 19.02.2024** (prefixing 10.02.2024 to 11.02.2024; suffixing 18.02.2024). Further, you have been directed to hand over charge to the Additional District & Sessions Judge, Karbi Anglong and in her absence to the next senior most Judicial Officer available at the station.


Yours faithfully,

sd/-
JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-52/2006/951-952/A, dated , 08-02-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format is enclosed herewith.
- ✓2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
